

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 770 of 2019**

**IN THE MATTER OF:**

**Tarun International Ltd.**

**...Appellant**

**Vs**

**Vikram Bajaj & Ors.**

**....Respondents**

**Present:**

**For Appellant: Mr. Rajeev Sharma, Mr. Praveen K. Sharma and Mr. S. Sharma, Advocates.**

**For Respondents: Mr. Abhishek Anand and Ms. Honey Satpal, Advocates for R-1.  
Mr. Ankit Singal and Mr. Shivam Goel, Advocates for R-4.**

**ORDER**

**26.11.2019:** Shri Abhishek Anand, Advocate representing Respondent No. 1 brought to our notice that I.A. No. 32/60/JPR/2018 in Company Petition No. (IB)-35(ND)/2018 stands disposed of in terms of order dated 1<sup>st</sup> October, 2019 passed by the Adjudicating Authority (National Company Law Tribunal), Jaipur Bench. In view of the same, the instant appeal arising out of an order passed in the same I.A. no more survives for consideration. This factual position is also accepted by Mr. Rajeev Sharma, learned counsel for the Appellant, who submits that an appeal has been preferred against order dated 10<sup>th</sup> October, 2019 in terms whereof the aforesaid I.A. has been allowed.

Having regard to this development and taking into consideration that the instant appeal no more survives for consideration, the appeal is dismissed as infructuous.

[Justice Bansi Lal Bhat]  
Member (Judicial)

[Justice Venugopal M.]  
Member (Judicial)

*am/gc*